## **GOVERNMENT OF INDIA** PETROLEUM AND NATURAL GAS LOK SABHA

**UNSTARRED QUESTION NO:1079** ANSWERED ON:27.07.2015 Import/Export of Petroleum Products Baheria Shri Subhash Chandra; Marutharajaa Shri R.P.; Ramachandran Shri Krishnan Narayanasamy; Senguttuvan Shri Balasubramaniam; Shekhawat Shri Gajendra Singh; Singh Shri Lallu; Vanaroja Smt. R.

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of domestic production and consumption of petroleum products including crude oil and gas capacity of public and private sector companies during each of the last three years and the current year, Oil Marketing Companies (OMCs)/product-wise;

(b) whether there is a demand and supply mismatch in the production of petroleum products in the country, if so, the details thereof along with steps taken by the Government to meet the domestic demand of crude oil and petroleum products in the country and to reduce import dependence of crude oil/ petroleum products in the country during the above period;

(c) the quantum of petroleum products exported to various countries by public/private sector companies in the country, product/ country/company-wise;

(d) whether State-owned oil companies are purchasing crude oil from extremist group oil companies in the Gulf region and if so, the details thereof along with action taken by the Government in this regard:

(e) the quantum of petroleum products including crude oil imported in the country along with amount paid by the Government in terms of rupee payment during the said period, country/product/volume-wise including Iran, Irag and other Middle East countries: and

(f) whether the Government has fixed target to reduce the import dependency of crude oil. Natural Gas and Petroleum Products by 2022 and if so, the details thereof along with any assessment made in this regard and steps taken by public/private sector companies including Oil and Natural Gas Corporation Limited to increase domestic production of crude oil in India to achieve the desired target and cut down import bill accordingly?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (I/C) (SHRI DHARMENDRA PRADHAN)

(a): The details of domestic production and consumption of petroleum products, crude oil production and refining capacity of public and private sector companies during the last three years (2012-13 to 2014-15) and the current year i.e. 2015-16 (April-June) are given at Annexure-I.

(b): The demand and supply of crude oil/petroleum products in the country for consumption of petro-products and fulfilling the needs of oil refineries is an inter-play of several factors like success in new production of crude oil, successful acquisition of assets or equity oil abroad, success in conservation efforts, etc. On an overall basis petroleum products availability from refineries and fractionators exceeds domestic consumption of the country. The refining capacity available in the country is 215.07 MMTPA as on 01.04.2015 which far exceeds petroleum product requirement for domestic consumption. However, there were still imports of some petroleum products like Naphtha, Fuel oil etc. to meet specific requirements of the user-industries. Also, imports were resorted to, to meet domestic consumption and requirement of certain products like LPG, lubes, etc.

In order to reduce import dependency on crude oil, Government has taken/is taking a number of initiatives to increase domestic production of crude oil and to promote conservation of petroleum products.

To accelerate the pace of exploration and production of oil and gas in the country, various steps have been/are being taken by the Government as under:-

i. Enhance production from the existing field by adopting Improved Oil Recovery (IOR)/Enhanced Oil Recovery (EOR) measures using latest technology.

ii. Bring into production new discoveries at the earliest. For this a policy framework for early monetization of hydrocarbon discoveries under PSC regime has been approved by the Government. This policy has addressed rigidities in the timelines of the PSC and has allowed the contractors to start production at the earliest.

iii. Facilitate enhanced exploration activities through following measures:

? Appraisal of about 1.5 million sq km un-appraised area of the Indian Sedimentary Basins and acquisition of geo-scientific data under Multi client and non-exclusive policy.

? Re-assessment of Hydrocarbon Resources.

? Setting up of National Data Repository. Policy approved for exploration and exploitation of Shale Gas/Shale Oil resources by

National oil Companies under the nomination regime.

Besides, Petroleum Conservation Research Association (PCRA), under the Ministry of Petroleum & Natural Gas, has been given the mandate to promote conservation of petroleum products in the major sectors of economy like transport, industry, households and agriculture through direct technical assistance, R&D educational and training programmes and mass awareness campaigns. PCRA's activities cover conservation of all energy sources, development, evaluation and commercialization of efficient equipment and additives, popularizing production of bio-fuels, environment protection etc.

(c) The quantum of petroleum products exported to various countries by public/private sector companies in the country is at Annexure-II and III.

(d) & (e) The quantum of petroleum products including crude oil imported in the country along with amount paid by the oil companies during 2012-13 to 2014-15 (P) country wise including Iran, Iraq and other Middle East countries is at Annexure-IV, V and VI.

(f): During the Urja Sangam held on 27.03.2015 at New Delhi, Hon'ble Prime Minister has assigned the target for reduction of import dependency in energy by 10% from current level of about 77% by 2021-22. A Committee has been constituted under the Chairmanship of Additional Secretary, Ministry of Petroleum and Natural Gas to prepare a roadmap in order to achieve the aforesaid target assigned by Hon'ble Prime Minister.

\_\_\_\_\_